

arrest of Shrimati Shakuntla Nayar. Naturally, we will find out and let us see at what stage we get the information if she has really been arrested.

SHRI KANWAR LAL GUPTA : It is a clear violation.

MR. SPEAKER : I must get it. I have heard one side and I must also hear the other side. I will give them time. I will find out from them whether Shrimati Shakuntala Nayar, Member of Parliament was arrested and, if so, why is it that the House was not informed about it.

श्री मधु लिमये : इंडिमेशन और रीजन भी देना चाहिए ।

MR. SPEAKER : I would request the Minister to find out.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I will find out.

MR. SPEAKER : If a Member of Parliament is arrested and we are not informed about it, it is a clear case of privilege. They must inform about it.

श्री कंबर लाल गुप्त : कब तक इन्फोरमेशन देंगे ?

MR. SPEAKER : Let him find out.

DR. RAM SUBHAG SINGH : I will find out.

SHRI KANWAR LAL GUPTA : Will it be during this session ?

MR. SPEAKER : Yes, naturally, we have got still one week. Papers to be laid.

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12. 38 hrs

PAPERS LAID ON THE TABLE

Reports of University Grants Commission and Indian Institute of Management

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on Table ;

- (1) A copy of the Annual Report of the University Grants Commission for the year 1966-67, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT.1145-68]
- (2) A copy of the Report of the Indian Institute of Management, Calcutta for the period 1st April, 1964 to 31st March, 1967. [Placed in Library. See No. LT. 1146/68].

Notifications under All India Services Act.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Vidya Charan Shukla, the Minister of State in the Ministry of Home Affairs, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) G. S. R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (2) G. S. R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955. [Placed in Library. See No. LT. 1147/68]

Post Office Savings Bank (Amendment) Rules

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy of the Post Office Savings Bank (Amendment) Rules, 1968, published in Notification No. G.S.R. 779 in Gazette of India dated the 19th April, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library, see No. LT. 1148/68]

श्री रामावतार शास्त्री (पटना) : 6 दिन हुए पार्लियामेंट के 6 मेम्बरों ने सिवल पुलिस लाइन थाना में चल रहे ट्रायल के मामले में प्रीविलेज का मोशन दिया था। यह मन्त्रालय के लोग